

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 5th day of November, 2004.

QUORUM : HON. MR. D. R. TIWARI, A.M.

O.A. No. 1303 of 2004

Ziaul Hasan Ansari, son of Late A.H. Ansari, resident of
71/65, Sadiabad, PO Cavalry Lines, Allahabad.

..... Applicant.

Counsel for applicant : Sri Rakesh Pande.

Versus

1. Union of India through the Secretary, Ministry of Law,
Justice and Company Affairs, Shastri Bhawan, New Delhi.
2. Pay and Accounts Officer, Ministry of Law, Justice and
Company Affairs, Department of Legal Affairs, Janpath
Bhawan Janpath, New Delhi.
3. Income Tax Appellate Tribunal, 28, Mahatma Gandhi Marg,
Allahabad..... Respondents.

Counsel for respondents : Sri S. Singh.

O R D E R (ORAL)

BY HON. MR. D. R. TIWARI, A.M.

Heard Sri Z.H. Ansari, the applicant in person.

The instant O.A. has been instituted under Section 19 of the
A.T. Act, 1985 for the following reliefs :-

- "i) Direct the Opposite Parties to pay the G.P.F.
subscription deducted from the salary of the
applicant in the months of July 1997 to September,
1997 @ Rs.1100/- per month along with interest on
the sum at the rate of compound interest of 14%
per annum with effect from September, 1997 till the
date of actual payment.
- ii) Issue such other direction as this Hon'ble Tribunal
may deem fit and proper in the circumstances of
the case."

2. Sri Z.H. Ansari, applicant in person appeared
and explained the case of non-payment of the G.P.F.
subscription deducted from his salary for the months from
July, 1997 to September, 1997. He has stated that his
G.P.F. contribution was @ Rs.1100/- p.m. He retired in

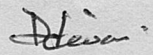
Ansari

June, 2002 and made a request to the competent authority for refund of G.P.F. subscription along with the interest due on the amount. His request was forwarded to Income Tax Appellate Tribunal, 38, M.G. Marg, Allahabad for necessary action. However, he heard nothing inspite of his best efforts to contact the competent authority in person as well as in writing. He has submitted one representation dated 18.3.2004 which is still pending with the competent authority. He fervently appealed that the respondents may be directed to consider the representation for expeditious decision.

3. In the interest of justice I am of the view that a retired Govt. servant who has been making continuous request for refund of his G.P.F. subscription, it would be just and proper that the Respondents are directed to consider the representation dated 18.3.2004 within a stipulated period with a reasoned and speaking order.

4. I do not think it necessary to call for any counter in this regard. The O.A. is finally disposed of at the admission stage itself with a direction to the Respondent No.2 to consider and decide the representation of the applicant by a reasoned and speaking order to be passed and communicated to the applicant within a period of three months from the date of receipt of a copy of this order.

No order as to costs.


A.M.

Asthana/